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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*\*

O.A. 1457/95.

Dt. of Decision : 30-11-95.

N.V.Lakshmana Rao

.. Applicant.

Vs

1. The Sub-Divisional Engineer,  
Trunks, Telephone Exchange,  
Visakhapatnam-530 001.
2. The General Manager,  
Visakha Telecom District,  
Daba Gardens,  
Visakhapatnam-530 020.
3. The Director General, Telecom,  
(representing Union of India),  
New Delhi-110 001.

.. Respondents.

Counsel for the Applicant : Mr. C.Suryanarayana

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

To

1. The Sub Divisional Engineer,  
Trunks, Telephone Exchange,  
Visakhapatnam-1.
2. The General Manager, Visakha ~~Telecom~~ Dist.,  
Daba Gardens, Visakhapatnam-020.
3. The Director General, Telecom,  
Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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O.A.No.1457/95

Dt.of order:30-11-1995

ORDER

As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Heard Shri C. Suryanarayana, learned counsel for the applicant and Shri N. R. Devraj, learned Standing Counsel for the respondents.

2. This OA was filed praying for quashing Memo No.A-4/CMS/TSM's/92-95/22 dated 3.11.1995 of R1, whereby, the services of the applicant were going to be retrenched on expiry of 30 days from the date of receipt of that memo, by ~~Minist~~ declaring it void ab initio and violative of the principles of natural justice and against Art.14 and 16 of the Constitution.

3. The learned counsel for the applicant endorsed on this OA at the time of hearing that "without prejudice to the applicant's other remedies, the applicant may be permitted to withdraw the OA".

4. In view of the above endorsement by the learned counsel for the applicant, this OA is dismissed at the admission stage itself without prejudice to the applicant's rights if any to have other remedies.

5. No costs. //

*J. B. Gorthi*  
(A.B. GORTHI)  
Member(Admn)

*V. Neeladri Rao*  
(V. NEELADRI RAO)  
Vice Chairman

Dated: The 30th November, 1995

Dictated in the Open Court

mv1

*Amriti*  
Deputy Registrar *J. B. Gorthi* O.C.C

*Mr. B. Gorthi*  
gives

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAO  
VICE CHAIRMAN

AND  
A B Gorathi  
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 30- 11 -1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 1157/95  
in

T.A.No.

(W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. at the admission stage  
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

along with OA copies

p.v.m.

